

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 192
TO BE ANSWERED ON THE 28TH JULY, 2017
FOOD ADULTERATION**

†*192. **SHRI DHARMENDRA YADAV:**

SHRI D.S. RATHOD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of the food production companies identified by the Government which are not complying with the norms/ standards prescribed under the Food Safety and Standards Act, 2006;

(b) whether the Government has recently registered cases against the food production companies for giving misleading information, if so the details thereof and the present status in this regard;

(c) the number of incidents of adulteration in food products, inspections/ raids carried out, cases registered, food products found unsuitable for human consumption and the persons convicted during the last three years and the current year, State/UT-wise;

(d) whether the Food Safety and Standards Authority of India (FSSAI) has requested the State Food Security Commission to ensure the compliance of prescribed regulations/norms for food security and increasing the monitoring of packaged food products and if so, the details thereof; and

(e) the further measures being taken to regulate the use of chemicals in the packaged food products and create consumer awareness regarding food products and the details of the steps taken for ensuring compliance of the prescribed regulation/norms by food manufacturing/ processing companies?

ANSWER

**THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (e) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 192* FOR 28TH JULY, 2017**

(a) Food samples are tested under the Food Safety and Standards (FSS) Act, 2006 against standards prescribed for a particular food product. These tests are not done company wise but sample wise. Food production company wise details are not maintained by the Food Safety and Standards Authority of India (FSSAI).

(b) FSSAI has initiated action in respect of 38 cases of misleading claims so far, out of which, penalty has been imposed in 7 cases, 19 cases have been dismissed, 1 case has been dismissed with caution to the Food Business Operator, 2 cases are at the review level in FSSAI, 1 case is under filing process, 5 cases are pending with Adjudicating Officers and 3 cases are pending in Courts.

(c) As per information made available by States/UTs to FSSAI, numbers of samples of food items received, analysed, found to be adulterated and misbranded and action taken during 2014-15, 2015-16 and 2016-17, State/UT wise, are at Annexure I, II and III respectively.

(d) & (e) FSSAI regularly follows up with the State authorities for effective implementation of FSS Act through communications and interaction during the meetings of the Central Advisory Committee which comprises of the Commissioner of Food Safety of all states and UTs. In addition to prescribing standards for packaged food products, FSSAI is creating consumer awareness through publicity campaigns, events, publication, audio visual media and its website. Implementation and enforcement of FSS Act,2006 primarily rests with State/UT Governments. Directions have been issued from time to time to State/UT Governments for effective enforcement activities to ensure the quality and safety of food.

Annexure-I

Annual Public Laboratory Testing Report for the year 2014-2015									
Sr. No.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties		
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees	
1.	A & N Islands	17	16	4	0	0	0	14/ Rs.4,55,000	
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020	
3.	Arunachal Pradesh	292	258	29	2	14		7	
4.	Assam	595	595	74	28	32	8	Rs. 70,000	
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000	
6.	Chandigarh	102	102	5	5			Rs. 1,50,000	
7.	Chhattisgarh	540	540	195	0	0	0	17	
8.	Dadra & N.H	9	2	Samples are analysed by Gujarat State Laboratory					
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000	
10.	Delhi	1484	1484	151					
11.	Goa	798	800	81	1	4	4	Rs. 4,35,000	
12.	Gujarat	11981	11700	1243	37	464	30	178/Rs.56,13,500	
13.	Haryana	2261	2261	222	14	247	6	Rs.3459808	
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500	
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600	
16.	Jharkhand	716	509	112	41	24			
17.	Karnataka	2154	2107	311	56			42	
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700	
19.	Lakshadweep								
20.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000	
21.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499	
22.	Manipur								
23.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000	
24.	Mizoram								
25.	Nagaland	83	83	11	0	0	0	0	
26.	Odisha	544	544	112	0	1		1	
27.	Puducherry	1946	1946	39	0	0	0	0	
28.	Punjab	8053	7860	1458	846		82		
29.	Rajasthan	3132	3031	747	158	222	116	Rs. 8,45,500	
30.	Sikkim								
31.	Tamil Nadu	2939	2873	1047	64	486	203	Rs.34,99,700	
32.	Telangana	363	312	32	4	24	11	10/ Rs.17,57,100	
33.	Tripura	933	933	2	0	0	0	0	
34.	Uttar Pradesh	14173	9605	4119		3489	186	1738/ Rs.5,98,08,106	
35.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489	
36.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000	
	Total:	84,537	75,282	14,716	2,687	7,988	1,402	2795/ Rs.11,28,45,522	

Source: States/UTs

Annexure-II

Annual Public Laboratory Testing Report for the year 2015-2016

Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	156	156	25	0	0	0	Rs. 2,71,000
2.	Andhra Pradesh	4860	4860	870	194	347	4	83/ Rs. 52,15,000
3.	Arunachal Pradesh	290	290	30	0	28	0	5/ Rs. 15,000
4.	Assam	503	503	72	10	80	2	4
5.	Bihar	2032	1447	35	0	93	0	4/ RS. 20,000
6.	Chandigarh	206	206	15		15	0	Rs. 10,52,000
7.	Chhattisgarh	1026	1026	298	3	17	0	Rs. 85,000
8.	Dadra & N.H	65	65	5	0	2	0	0
9.	Daman & Diu	106	106	11	0	11	0	0
10.	Delhi	1472	1472	239	149	0	0	Rs. 44,82,500
11.	Goa	1132	1155	72	0	4	1	1/ Rs. 5,000
12.	Gujarat	15115	14891	1242	30	507	1	182/ Rs. 1,90,05,906
13.	Haryana	2121	2063	180	7	149	0	111/ Rs. 27,43,600
14.	Himachal Pradesh	415	390	53	22	12	25	Rs. 9,50,000
15.	Jammu & Kashmir*	1354	1215	334	1	335	215	Rs. 22,14,400
16.	Jharkhand							
17.	Karnataka	2894	2340	433		58	0	Rs. 4,36,000
18.	Kerala	2364	2196	459	138	246	17	44 / Rs. 66,33,500
19.	Lakshadweep							0
20.	Madhya Pradesh	10035	9994	1311	82	879	36	447/ Rs. 4,48,26,000
21.	Maharashtra	8841	8066	2195	190	418	24	186/Rs. 59,16,053
22.	Manipur	67	67	0	0	8	8	8/ Rs. 1,64,000
23.	Meghalaya	124	87	4	0	0	0	0
24.	Mizoram	24	17	4	0	0	0	0
25.	Nagaland	187	187	76		32	20	20/ Rs. 10,000
26.	Odisha	211	211	61		2		1
27.	Puducherry	827	827	11	0	1	0	1/ Rs. 5,000
28.	Punjab							
29.	Rajasthan							
30.	Sikkim	5	5	0	0	0	0	0
31.	Tamil Nadu	1742	1783	607	107	308	23	202/ Rs. 58,90,800
32.	Telangana							
33.	Tripura	814	814	17		5	0	Rs. 2,750
34.	Uttar Pradesh	17726	14833	7189	506	4864	164	2370/ Rs. 11,51,20,480
35.	Uttarakhand	1073	1073	183	10	95	0	Rs. 15,35,000
36.	West Bengal	154	154	102	1	13	0	0
	Total:	77,941	72,499	16,133	1,450	8,529	540	3,669/ Rs. 21,65,98,989

* Based on Half Yearly report

Source- States/UTs

Annexure-III

Annual Public Laboratory Testing Report for the year 2016-2017								
Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands*							
2.	Andhra Pradesh*							
3.	Arunachal Pradesh	302	302	10	1	8	0	12/Rs. 348400
4.	Assam	536	526	67	3	23	0	2/Rs. 30000
5.	Bihar	2507	2427	42	3	30	6	Rs. 73000
6.	Chandigarh	251	251	19	2	14	1	Rs. 300000
7.	Chhattisgarh	1693	1693	425				
8.	Dadra & N.H	44	44	3		3		
9.	Daman & Diu*							
10.	Delhi	1155	1152	120	9	98	106	68/Rs. 3741500
11.	Goa	920	874	111		5	1	1/ Rs. 20000
12.	Gujarat	11364	11329	839	46	513	2	Rs. 16681000
13.	Haryana	2041	2033	188	18	243	14	71/ Rs. 2982170
14.	Himachal Pradesh	351	315	57		35	23	Rs. 195000
15.	Jammu & Kashmir*							
16.	Jharkhand*							
17.	Karnataka	2837	2837	341	26	112		112/ Rs. 2195900
18.	Kerala*							
19.	Lakshadweep*							
20.	Madhya Pradesh	5075	5461	609	60	483	26	252/ Rs. 7427700
21.	Maharashtra							
22.	Manipur	207	207	30	0	30	0	5/ Rs. 520000
23.	Meghalaya	47	43	3				
24.	Mizoram	26	20	2	0	0	0	
25.	Nagaland*							
26.	Odisha*							
27.	Puducherry	495	495	32	0	0	0	
28.	Punjab	4431	4054	2240	56	1442		Rs. 1410921
29.	Rajasthan	5801	4923	1276	193	169	0	65/ Rs. 115557
30.	Sikkim*							
31.	Tamil Nadu	4080	3022	970	244	617	109	442/ Rs. 7898500
32.	Telangana							
33.	Tripura	173	173	12	0	6	0	
34.	Uttar Pradesh*							
35.	Uttarakhand	749	676	119	3	199		19/ Rs. 1004000
36.	West Bengal*							
	Total:	45,085	42,857	7,515	664	4,030	288	1,049/ Rs.4,49,43,648

*Annual Report not received.

Source: States/UTs